

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
HITRO ENERGY SOLUTIONS PRIVATE LIMITED

Operating in: Business of trading in electricals and electronic products and erection services.
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN /CIN / LLP No.	HITRO ENERGY SOLUTIONS PRIVATE LIMITED CIN: U29248TN2014PTC094732
2.	Address of the registered office	Plot No. 11 A, Manavalan Nagar, Sembakkam, Rajakilpakkam, Kanchipuram, Tambaram, Tamil Nadu, India, 600073
3.	URL of website	-
4.	Details of place where majority of fixed assets are located.	Stocks held at Registered Office address at Plot No. 11 A, Manavalan Nagar, Sembakkam, Rajakilpakkam, Kanchipuram, Tambaram, Tamil Nadu, India, 600073
5.	Installed capacity of main products / services	CD is trading Company
6.	Quantity and value of main products / services sold in last financial year	Revenue from Operations (Sale of Products): - As per audited financial FY 2022-23 Rs. 84,240/- - As per provisional financial-FY 2023-24 (provided by SBoD) Rs. 1,22,79,615/ Quantity: Not provided
7.	Number of employees / workmen	Details not provided.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Documents can be obtained by sending email at Process E-mail id: hitroenergy.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at Process E-mail id: hitroenergy.cirp@gmail.com
10.	Last date for receipt of expression of interest	01/01/2025
11.	Date of issue of provisional list of prospective resolution applicants	11/01/2025
12.	Last date for submission of objections to provisional list	16/01/2025
13.	Date of issue of final list of prospective resolution applicants	25/01/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30/01/2025
15.	Last date for submission of resolution plans	01/03/2025
16.	Process email id to submit EOI	hitroenergy.cirp@gmail.com

- 1) All the EOI's received will be reviewed by RP as well as the COC and thereafter further information / documents related to the process will be provided to the shortlisted parties. The RP / COC shall have discretion to change the criteria for the EOI at any point of time.
- 2) RP / COC reserves the right to cancel or modify the process / application / timeline without assigning any reasons and without any liability whatsoever.
- 3) Further details are set out in detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in EOI.

Date: 17-12-2024

Place: Chennai



SD/-
Dr. C Prabhakaran

Resolution Professional

For Hitro Energy Solutions Private Limited

Reg. No.: IBBI/IPA-001/IP-P01596/2018-2019/12444, (AFA Valid upto 15.01.2025)

Reg. Add: 34/55, R K Mutt Road, Mylapore, Chennai. 600004.